

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 204

New IA/665/ND/2024 in IB/739/ND/2023

IN THE MATTER OF:

Bank of Maharashtra

...

Applicant

Versus

Mrs. Ritu Rani Vasudev

...

Respondent

Under Section 95(1) of IBC 2016.

Order delivered on 14.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the RP/Applicant : Mr. Rajat Chaudhary, (in IA 665)

For the Respondent : Mr. Nishant Awana, Ms. Rini Badoni and
Ms Nitya Sharma, Advocates

ORDER

New IA/665/ND/2024

This is a report by Resolution Professional under Section 99 of the Insolvency & Bankruptcy Code, 2016. The same is taken on record subject to just exceptions. Place it with the main file for further reference. Resolution Professional is directed to serve a copy of his Report to the respondent No. 1. Respondent No. 2 is present. Respondent No. 1 and respondent No. 2 may file reply, with copy in advance to the other side. Let this matter be posted to 01.03.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)